

### **Food Processing Industries in Coastal Areas of Maharashtra**

103. SHRI SUDHIR SAWANT: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the steps taken by the Government to encourage Fruit Processing Industries in Coastal areas of Maharashtra to promote exports;

(b) whether any special assistance is being provided for making the packaging and bottling of food products attractive and competitive;

(c) whether any provision has been made for special training of the youth of Konkan region to process mango, cashew, jackfruit, jamun, coconut, pidgeapple etc; and

(d) whether any special concession and facilities are being given to the co-operative sector; if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO):

(a) A proposal has been received from the Maharashtra Government on Integrated Post Harvest Crop Management Project for Grapes. The proposal has been approved in principle for financing under the plan scheme of the Ministry of Food Processing Industries. The project would give an impetus to export grapes.

(b) The MFPI has a plan scheme under which assistance can be given for marketing of fruit and vegetable product which are manufactured by small processing units. The assistance can be given to State Government undertakings, Co-operative Societies and also to joint sector organisations. However, devising attractive and competitive packaging for the products can form a part of the overall marketing strategy of a unit.

(c) The MFPI is exploring possibilities of formulation of a plan scheme for setting up of Food Processing Training Centers in rural areas and interested persons would be able to avail of the training facilities at these centers. However, at present no special provision had been made to train youth of Konkan region to process fruits and vegetables.

(d) There are various plan schemes for assisting co-operative sector by way of giving financial aid for establishing or upgrading fruit and vegetable processing facilities, for marketing of fruit and vegetable products for Strengthening Backward Linkages in the fruit and vegetable processing industry and for development of fruit and vegetable processing facilities in rural areas.

[*Translation*]

### **Alleged Commercial Use of DDA Flats**

104. SHRI ARVIND NETAM:  
SHRI PANKAJ CHOWDHRY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the ground floor flats in almost all residential colonies of the Delhi Development Authority are being used for commercial purposes;

(b) whether the Government propose to take any action against guilty persons for violation of rules in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) DDA has reported that some allottees on ground floor flats are partly misusing their flat for commercial purposes.

(b) and (c). In such cases notices under Delhi Development Act 1957 are issued to remove the misuse/unauthorised construction. Such notices were issued in about 680 cases from 1.4.91 till date.

#### **Expenditure on Telephones In KVIC**

105. SHRI ARVIND NETAM: Will the PRIME MINISTER be pleased to State:

(a) the total amount of expenditure incurred on the telephones of the New Delhi representative office of the Khadi and Village Industry Commission during the last one year; and

(b) whether the Government propose to take any steps to restrict this expenditure in the said establishment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) There are three telephones located in the office of the Resident Representative of Khadi & Village Industries Commission, New Delhi and the total expenditure incurred on these three telephones for the year 1990-91 is Rs. 3,06,302/-.

(b) Government has already imposed restriction on telephone expenditure by way of 10% cut with reference to the period September - November 1990 as a general economy measure.

#### **Allocation of Funds by KVIC**

106. SHRI ARVIND NETAM: Will the PRIME MINISTER be pleased to State:

(a) whether crores of rupee were allocated to two districts in Uttar Pradesh by the Khadi and Village Industries Commission during the last two years;

(b) if so, the details thereof; and

(c) the reasons for such allocation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN) (a) to (c). Information is being collected and will be laid on the Table of the House.

[English]

#### **Fire at Kakrapar Atomic Power Project**

107. SHRI V. SREENIVASA PRASAD:  
SHRI M.V. CHANDRASEKHARA MURTHY:

Will the PRIME MINISTER be pleased to state:

(a) whether a major fire broke out at the Kakrapar Atomic Power Project at Surat in South Gujarat in October, 1991;

(b) if so, the estimated loss of property due to this fire;

(c) the causes of the fire;

(d) whether the Government contemplate any steps to avoid recurrence of such incidents in future; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir. There was a localised fire incident (not related to any nuclear system) at the Project.

(b) Between Rs.70 lakhs to Rs.100 lakhs.

(c) Related to a problem in the medium voltage switchgear of the first Unit.